

ITEM NO.803

COURT NO.8

SECTION III-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 8128/2003

THE STATE OF UTTAR PRADESH

Appellant(s)

VERSUS

SHARAMIK UNION KRISHI KARMACHARI SABHA

Respondent(s)

(To await the judgement in C.A. no. 897/2002 and connected matters,
as per Hpn'ble Court's order dated 20-4-2005)

Date : 26-09-2024 This appeal was mentioned today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE RAJESH BINDAL

Mentioned by Mr. Pardeep Kumar Yadav, Adv.
for Mr. Sanjeev Malhotra, AOR

UPON being mentioned by counsel the Court made the following
O R D E R

1. As per order dated 20.04.2005, this case was required to be listed after the Judgment in Civil Appeal No. 897 of 2002 and connected matters.
2. On 20.09.2024, mention was made by Mr. Pardeep Kumar Yadav, Advocate, with wrong impression of decision in Civil Appeal No. 897 of 2002.
3. Mr. Pardeep Kumar Yadav, learned counsel, has again mentioned the matter today and tendered apology and submits that the abovesaid matter has not yet been decided, however, requested to list this appeal after the decision in Civil Appeal No. 897 of

2002 and also in connected matters.

4. Ordered accordingly.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(NAND KISHOR)
COURT MASTER